

1	2	3	4	5	6	7	8	9
4.	Daman and Diu	2	1	50	0	0	1	50
5.	Lakshadweep	9	0	0	0	0	3	33
6.	Puducherry	4	1	25	0	0	0	0
TOTAL No. of UTs		53	2	4	0	0	4	8
GRAND TOTAL		6607	1071	16	217	3	697	11

Criteria for Categorization

‘Over-Exploited’: Stage of Ground water development \rightarrow 100%, Significant decline in long term water level trend in either pre-monsoon or post-monsoon period or both

‘Critical’: Stage of Ground Water Development - $>90\%$ and $\leq 100\%$, Significant decline in long term water level trend in both pre-monsoon and post-monsoon period

‘Semi-Critical’: Stage of Ground Water Development - $> 70\%$ and $\leq 100\%$, Significant decline in long term water level trend in either pre-monsoon or post-monsoon period

Inter-State water dispute

626. DR. T.N. SEEMA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the present status of inter-State water disputes including Mullaperiyar dam issue, dispute/issue-wise;

(b) the steps being taken by the Central Government for the amicable settlement of all the disputes/issues in a time bound manner, dispute/issue-wise;

(c) whether there is a need for the amendment of the Inter-State Water Disputes Act and the River Boards Act for time bound clarificatory/supplementary order of tribunals on inter-State water disputes and for setting up an Inter-State River Basin Authority for overall coordination of watershed agencies under inter-State basins; and

(d) if so, the details thereof and the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) The status of various Inter-State water disputes which have been referred to Tribunals for conflict resolution is given below:

Sl. No.	Name of Tribunal	States concerned	Date of constitution	Present Status
1.	Ravi & Beas Water Tribunal	Punjab, Haryana and Rajasthan	April, 1986	Report and decision under section 5(2) given in April, 1987. A Presidential Reference in the matter is before Supreme Court and as such the matter is sub-judice.
2.	Cauvery Water Disputes Tribunal	Kerala, Karnataka, Tamil Nadu and Puduchery	June, 1990	Report and decision given on 5.2.2007 which was published <i>vide</i> Notification dated 19.2.2013. Special Leave Petition (SLP) filed by party States in Hon'ble Supreme Court pending and as such the matter is sub-judice.
3.	Krishna Water Disputes Tribunal -II	Karnataka, Andhra Pradesh and Maharashtra	April, 2004	Report and decision given on 30.12.2010. Further report given by the Tribunal on 29.11.2013. Term of the Tribunal has been extended for a further period of two years <i>w.e.f.</i> 1st August, 2014 to address the terms of reference as contained in section 89 of Andhra Pradesh Reorganisation Act, 2014. As per Supreme Court Order dated 16.9.2011, decision taken by the Tribunal on references

				filed by States and Central Government shall not be published in the official Gazette. As such, matter is sub-judice.
4.	Vansadhara Water Disputes Tribunal	Andhra Pradesh and Odisha	February, 2010	Report and decision not given by the Tribunal. State of Odisha has filed an SLP in Supreme Court against the appointment of one of the Members of the Tribunal. The SLP in the matter filed by the State of Odisha in the Supreme Court is pending. Thus the matter is sub-judice. Beside, Hon'ble Vansadhara Water Disputes Tribunal in its Order dated 17.12.2013 has directed to constitute a 3-member Protem Supervisory Flow Management and Regulation Committee on River Vansadhara to implement its Order.
5.	Mahadayi Water Disputes Tribunal	Goa, Karnataka and Maharashtra	November, 2010	Report and Decision not given by the Tribunal.

Further, the Central Government has constituted a 3-member Supervisory Committee on;

- (i) Mullaperiyar Dam for implementing the order dated 7.5.2014 of the Hon'ble Supreme Court.
- (ii) Babhali Barrage on 24.10.2013 for implementation of the Order dated 28.2.2013 of Hon'ble Supreme Court.

Action has also been initiated by the Central Government as per the provisions of Section 3 of the ISRWD Act, 1956 on the request of Government of Bihar, on river Sone.

(b) to (d) Inter-State River Water Dispute Act, 1956 has already been amended in the year 2002 in consultation with the State Governments, whereby adjudication of water disputes by the Tribunals was made time-bound. Further, a committee was also set up by the Central Government to study the activities that are required for the optimum development of a river basin and changes that may be required in the existing River Board Act, 1956. The report of the Committee has been placed before National Forum of Ministers of Water Resources/irrigation of the States and also been sent the concerned Central Ministries, all the States and Union Territories.

Proposal for anti-sea erosion work

627. DR. T. N. SEEMA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Central Government had received any proposals from the Kerala Government for anti-sea erosion work during 2012;
- (b) if so, the details thereof;
- (c) the funds allocated by the Central Government for the same; and
- (d) the details of work undertaken by the Kerala Government, so far?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) In April, 2012, the Government of Kerala had submitted brief outline of 25 nos. of proposed anti-sea erosion projects costing around Rs.760 crore in five districts, namely, Ernakulam, Malappuram, Alappuzha, Kannur and Kasargod of Kerala. Subsequently, after re-assessment, the Government of Kerala submitted